


TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018 Phone : 040-23887500

Lr. No.TSPCB/HO/BMW/NGT/2024-959
Dt.28.03.2024
Sir,

Sub: TSPCB - BMW - Hon'ble NGT, New Delhi - MA.No.98/2022 in O.A.No.180/2021 - Submission of implementation of BMW Rules, 2016 in Telangana State to CMC - Furnished - Reg.

C. APP
DESPATCH NO:
DATE : 30 MAR 2024

Kind attention is invited to the subject cited. The status Report of Telangana State Pollution Control Board on implementation of BMW Rules, 2016 in Telangana State dated 23.01.2023 in Hon'ble NGT, New Delhi - MA.No.98/2022 in O.A.No.180/2021 in the format prescribed by the MoEFCC, GoI vide letter dated 04.03.2024 is herewith furnished for kind information and necessary action.

**Sd/-
Member Secretary**

**To
Sri. Ved Prakash Mishra,
Director, Hazardous Substances Management Division,
MoEFCC, GoI
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110 003.**

Copy submitted to the Secretary to the Government, Health, Medical & Family Welfare, Government of Telangana for kind information.

//T.C.F.B.O//

Sanjay Sane
Senior Environmental Engineer
E.B.

14/4/2024

Report on compliance to Central Monitoring Committee in M.A.No. 98/2022 in O.A.no180/2021 as per the format communicated vide letter dated 04.03.2024

I. Constitution of institutions for monitoring the implementation of Bio-medical waste rules. 2016

Year	Constitution of institutions for monitoring the implementation of BMW rules,2016			
	State Level Committee Constituted (Yes/No)	No. of meetings held	District Level Committee Constituted (Yes/No)	No. of meetings held
2022	Yes, Constituted vide letter dated 10.03.2022 with the following: 1. Secretary, Health - Chairman 2. Nominee of Secretary / Urban Development / Local Bodies - Member 3. Nominee of State Disaster Management Authority - Member 4. Member Secretary, State PCB - Member 5. Director, Environment - Member	1 meeting, Conducted on 21.03.2022.	Yes, Constituted vide letter dated 10.03.2022 with the following: 1. District Magistrate - Chairman 2. CMO (DM&HO) - Member 3. Regional Officer, State PCB - Member 4. Nominee of SSP / DCP - Member 5. Principal, Government Medical College or other reputed Medical College in the area.	39 meetings in 33 districts.

II. Factual information on waste generation and requirement of additional CBMWTFs

Year	Factual Information on requirement of Additional CBMWTFs				Whether 75km radius be reduced (if Yes, specify/ No)
	Total Quantity of BMW generated (kg/day)	No. of CBMWTFs	Environmental Compensation levied		
2022	30,694 (in kg/day) Incinerable – 16525 kg/day Autoclave – 8781 kg/day Shredder – 5388 kg/day	11	NIL		No

Details submitted below:

S. No.	CBMWTF	Treatment capacity (kg/day)	2022		2032	
			No. of Beds	Waste (kg/day)	No. of Beds	Waste (kg/day)
1	Sri Medicare Services,	3900	10916	1578	20637	3238
2	Venkataramana Incinerators	3720	14121	1711	24701	4144
3	Dharma & Co,	3900	10425	1810	26430	4643
4	Svethansh	6600	5015	1588	8057	3586
5	ROMA	5300	13042	859	29183	2717
6	Kakatiya	13488	11942	1371	21874	2956
7	AWM Consulting	3720	9822	822	17599	1567
8	GJ Multiclave	15500	17767	9160	21205	18641
9	M/s. Medicare Environmental	10700	17649	7366	18725	14740
10	Maridi	14840	14915	2536	24100	4802
11	Sattva Global,	7050	6718	1893	20725	5296
	Total:	88,718	1,32,332	30,694	2,33,236	66,329

- As seen from the above data currently only M/s. AWM, M/s. Sattva & M/s. Svethansh are serving to the HCFs having total bed strength \leq 10,000 beds.

- Though the overall existing treatment capacity is sufficient for the next 10 years, the individual capacities of M/s. Venkataramana Incinerators, Dharma & Co, M/s. GJ Multiclave & M/s. Medicare Environmental are not sufficient after the next 10 years. In this regard, the Board has already permitted the following two New CBMWTFs for the areas for collection of Bio Medical Waste from the areas covered by M/s. GJ Multiclave, M/s. Medicare Environmental.

1. M/s. Radhika Industries, Sy.No.121/B & 124/B/2, Thokkapur (V), Bhongir (M), Yadadri Bhuvanagiri District.

The CBMWTF has obtained EC Order issued by SEIAA dated: 05.01.2022 and obtained CFE of the Board vide order dt:07.01.2022 with static incinerator capacity of 250 kg/hr, Autoclave capacity – 200 lts/hr., to cater the HCFs located in Hyderabad, Rangareddy & Medchal Malkajgiri Districts only without interfering in existing coverage of HCFs tied-up with existing CBMWTFs. The facility is under construction.

2. M/s. SVR Incinerators, Sy.No.228/9 Flat No.40, TSSIIIC Industrial Park, Kucharam (V), Manoharabad (M), Medak District.

The CBMWTF has obtained EC Order issued by SEIAA dated:02.06.2022 and obtained CFE of the Board vide order dt:27.07.2022 with static incinerator capacity - 250 kg/hr; Autoclave – 25 kg/hr; to cater the HCFs located in Hyderabad, Rangareddy & Medchal Malkajgiri Districts only without interfering in existing coverage of HCFs tied-up with existing CBMWTFs. The facility is under construction.

III. Remedial Action taken by the States:

State	Remedial Actions taken by States			
	Total No. of Healthcare facilities	Name & No. of noncompliant units	Directions issued to non-compliant units	Environmental compensation levied
Telangana	9346	187* no.s (The Board has issued notices to all the Non-complying HCFs to obtain authorisations immediately. Accordingly, the HCFs have applied for authorisations of the Board. Subsequently, the Board has issued authorisations to the respective HCFs)	Yes, Notices issued	No

Sd/-

MEMBER SECRETARY

//T.C.F.B.O//

Supriya Sreen

SENIOR ENVIRONMENTAL ENGINEER

S.P.M



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018, Phones : 040-23887500

o/c

Lr. No. /TSPCB/BMW/NGT/2022- 2264

Date:10.03.2022

Sub : TSPCB – BMW – Follow-up on Hon'ble NGT orders in O.A.No 180 of 2021 – **Constitution of District Level Monitoring Committee for Monitoring of compliance of BMW Rules 2016** – Reg.

Ref :

1. The HM&FW Department vide GO.Rt.No.28, dated:06.01.2018 constituted District Level Monitoring Committees.
2. The MoEF&CC order dated: 22.11.2021 constituting Central Monitoring Committee (CMC).
3. The Hon'ble NGT orders in O.A.No 180 of 2021 dt.07.01.2022.
4. CPCB vide their letter dated: 31.01.2022 issued instructions to all SPCBs/PCCs w.r.t. O.A.No 180 of 2021 dt.07.01.2022.
5. D.O. letter from Addl. Secretary, MoEF&CC dated:03.02.2022

CALL
DESPATCH NO:
DATE : 21 MAR 2022

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Kind attention is requested to the subject and reference cited.

The Hon'ble NGT Order vide reference 3rd cited in its orders dated:07.01.2022 in the matter of O.A. No.180/2021 (PB) filed by Mukul Kumar Vs State of Uttar Pradesh & Others issued certain directions to the State Pollution Control Boards (SPCBs). The Hon'ble NGT identified certain gaps w.r.t to handling Bio-medical waste and issued certain suggestions with directions.

The Hon'ble NGT identified the following gaps w.r.t to handling of BM waste follows:

1. Healthcare Facilities are operational without authorization
2. Coverage of Common Biomedical Waste Treatment Facilities (CBMWTFs) for all Healthcare Facilities (bedded & non-bedded)
3. Adequate No. of CBMWTFs
4. Deep Burial Pits for disposal of biomedical waste
5. Assessment of available treatment capacity (common as well as captive) and additional requirement
6. District wise data on biomedical waste management
7. Implementation of Barcode System
8. OCEMS installation and transmission of data to CPCB by CBMWTFs and captive incinerators.
9. COVID-19 Biomedical Waste Management.

The Hon'ble NGT suggested the following:

1. SPCBs/PCBs ensure to compile the information at District level as required under prescribed format.
2. SPCBs/PCBs shall coordinate with Urban local Bodies and Municipalities for management of domestic biomedical waste as per Solid waste management Rules, 2016 for further channelization of domestical BM waste to common biomedical waste treatment Facilities.
3. SPCBs/PCBs should asses the adequacy of deep burial pits used by the healthcare facilities and ensure their restrictions up-to Rural/remote areas and their compliance to deep burial standards as prescribed under BMW Rules, 2016.
4. SPCBs/PCBs should compile the treatment capacity of CBMWTF as well as for captive treatment facilities so that the actual capacity for the Country

6. Adequacy of treatment capacity of existing CBMWTFs and their compliance status be assessed by the SPCBs/PCCs to review the requirement of additional treatment facility for the States /Union Territory.

The Hon'ble NGT also constituted separate Committees for at State Level and District Level to work in tandem with Committee already constituted (State level Advisory Committee & District Level Monitoring Committees under the provisions of the BMW Rules 2016 and amendments thereof), if any,

The District Level Monitoring Committee constituted by the Hon'ble NGT is comprised of:

1. District Magistrate - Chairman
2. CMO (DM&HO) - Member
3. **Regional Officer, State PCB - Member**
4. Nominee of SSP / DCP - Member
5. Principal, Government Medical College or other reputed Medical College in the area.

The Regional Officer, State PCB will act as Nodal Agency for coordination and compliance.

The Hon'ble NGT directed the Committee to meet once in a fortnight initially till the situation improves and at longer interval thereafter as may be found necessary.

The Committees may ensure remedial and coercive measures if there are violations such as number of vehicles employed being inadequate or deficiencies in waste collection, Transportation, handling and disposal. The Committee may place their respective proceedings on their respective websites.

Further to submit that, vide reference 1st cited, the HM&FW Department vide GO.Rt.No.28, dated:06.01.2018 constituted District Level Monitoring Committees and DM&HOs as Member Convener for District committees for compliance to BMW Rules, 2016. Copy of the GO is placed for reference.

Consequent to the Hon'ble NGT Orders dated:07.01.2022, the MoEF&CC and CPCB vide references 4th & 5th cited, issued instructions to all SPCBs/PCCs to submit the action taken report, enabling Ministry to convene a meeting with 'State level Committees' and thereafter to file a status report before the Hon'ble NGT indicating the status up to 30.04.2022.

In view of the above, the District Magistrates are requested to conduct District Level Monitoring Committee meetings once in a fortnight initially till the situation improves and at longer interval thereafter as may be found necessary, duly obtaining nominations from the SPs/DCP and from the Medical Colleges with the assistance of the Regional Officers of the Board. It is further requested to conduct 1st meeting in the month of March'2022 and communicate the minutes to the TSPCB by 03.04.2022.

Yours faithfully,

Sd/-

MEMBER SECRETARY

To,

1. District Collectors & Magistrate, of all 33 Districts of Telangana.
2. Superintendents of Police / Commissioner of Police of all 33 Districts.
3. DM&HO of the 33 Districts.


TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018, Phones : 040-23887500

Lr. No. /TSPCB/BMW/NGT/2022-2262

Date:10.03.2022

Sub : TSPCB - BMW - Follow-up on Hon'ble NGT orders in O.A.No, 180 of 2021 - **Constitution of State Level Monitoring Committee for Monitoring of compliance of BMW Rules 2016** - Reg.

Ref : 1. The HM&FW Department vide GO Rt. No.329, dt:15.04.2017 constituted State Advisory Committee.
2. The MoEF&CC order dt: 22.11.2021constituting Central Monitoring Committee (CMC).
3. The Hon'ble NGT orders in O.A.No,180 of 2021,dt.07.01.2022.
4. CPCB vide their letter dt: 31.01.2022 issued instructions to all SPCBs/PCCs w.r.t. O.A.No 180 of 2021 dt.07.01.2022.
5. D.O. letter from Addl. Secretary, MoEF&CC, dated:03.02.2022

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The Hon'ble NGT suggested the following:

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2. SPCBs/PCBs shall coordinate with Urban local Bodies and Municipalities for management of domestic biomedical waste as per Solid waste management Rules, 2016 for further channelization of domestic BM waste to common biomedical waste treatment Facilities.
3. SPCBs/PCBs should assess the adequacy of the deep burial pits used by the healthcare facilities and ensure their restrictions up-to Rural/remote areas and their compliance to deep burial standards as prescribed under BMW Rules, 2016.
4. SPCBs/PCBs should compile the treatment capacity of CBMWTF as well as for captive treatment facilities so that the actual capacity for the Country for treatment of Bio-Medical waste could be assessed.
5. SPCBs shall ensure that Recyclable waste collected by CBMWTFs should

C. A. R. S.
DESPATCH NO:
DATE : 21 MAR 2022

The Hon'ble NGT also constituted separate Committees at State Level and District Level to work in tandem with Committee already constituted (State level Advisory Committee & District Level Monitoring Committees under the provisions of BMWM Rules 2016 and amendments thereof), if any,

The State Level Monitoring Committee constituted by Hon'ble NGT is comprised of:

1. Secretary, Health – Chairman
2. Nominee of Secretary Urban Development / Local Bodies – Member
3. Nominee of State Disaster Management Authority – Member
4. Member Secretary, State PCB – Member
5. Director, Environment – Member

The Member Secretary, State PCB will act as nodal agency for coordination and compliance.

The Hon'ble NGT directed the Committee to meet within two weeks in the first instance and thereafter the State Committee may meet once in a month and at longer interval thereafter as may be found necessary. The Committees to ensure remedial and coercive measures, if there are violations such as number of vehicles employed being inadequate or deficiencies in waste collection, transportation, handling and disposal. The Committees to place their proceedings on their respective websites.

Further to submit that, vide reference 1st cited, the HM&FW Department vide GO Rt. No.329, dated: 15.04.2017 constituted State Advisory Committee with the MS, TSPCB as Member Conveners for State Committees in compliance to BMWM Rules, 2016. Copy of the GO is placed for reference.

Consequent to the Hon'ble NGT Orders dated:07.01.2022, the MoEF&CC and CPCB vide references 4th & 5th cited, issued instructions to all the SPCBs/PCCs to submit the action taken report, enabling Ministry to convene a meeting with 'State level Committees' and thereafter to file a status report before the Hon'ble NGT indicating the status up to 30.04.2022.

In view of the above, it is requested to **send the name of Nominee from your department along with contact details for convening 1st meeting of the State Level Monitoring Committee at the earliest.**

Yours faithfully,

Sd/-

MEMBER SECRETARY

Copy

Submitted to the Special Chief Secretary to the Government (ES&T), Environment, Science & Technology Department, BRKR Bhavan, Hyderabad, Telangana for information and with a request to Nominate Director, Environment for the State Level Committee.

1. The Special Chief Secretary to the Government, Municipal Administration & Urban Development (MA&UD) Department, 3rd floor, NIUM building, Masab Tank, Hyderabad, Telangana.
2. The secretary to the Government, Panchayat Raj and Rural Development Department, 5th Floor, BRKR Bhavan, Hyderabad, Telangana.

**Minutes of the meeting held in the chambers of the Secretary
HM&FW department on the proposal for Notification Uniform
User Charges For Disposal of Bio Medical Waste**

Present: Sri Syed Ali Murtaza Rizvi, IAS, Secretary, HM&FW Dept.

The following officials attended the meeting:

1. Smt. Neetu Prasad, IAS, Member Secretary, TSPCB
2. Sri K. Chandrashekar Reddy, MD, TSMSIDC
3. Dr. K. Ramesh Reddy, Director Medical Education
4. Dr. Gangadhar, OSD to Hon'ble CM
5. Sri Rajender Kumar, CE, TSMIDC,
6. Smt. Jamuna, Additional Secretary, EFS&T Department,
7. Sri B. Raghu, CEE, TSPCB
8. Sri. Srivastav, EE, TSPCB

At the outset the Secretary HM&FW department welcomed the officials and requested the Member Secretary, TSPCB to explain the proposal submitted to the Government in detail. The Member Secretary informed that, as per the decision taken during the meeting of State Advisory Committee on BMW Rules-2016, the TSPCB has worked out User Charges to be paid by the HCF to CBMWTF by constituting a Committee with Experts and Senior Board Officials to give recommendations in Consultation with various stakeholders. The committee held several meetings with THANA, IMA and representatives from Government Hospitals and recommended User charges considering the size of the HCF in terms of Beds & its activity and also taking the note on area of operations of CBMWTFs i.e. GHMC area and rest of the State.

Sl. No.	HCFs Category	Erstwhile Hyderabad & Rangareddy Districts	Other than erstwhile Hyderabad & Rangareddy Districts
1	HCFs having 26 beds / chairs and more	Rs.6.50 per bed/day	Rs.7.50 per bed/day
2	HCFs having 7 beds / chairs to 25 beds / chairs	Rs.5.0 per bed/day	Rs.6.0 per bed/day
3	Hospitals & Dental Clinics upto 6 beds/chairs Diagnostic centres & laboratories Blood banks Clinics Other non-bedded HCFs including veterinary hospital / clinics. Other establishments / institutes covered under BMW Rules.	Rs.1,000/- per Month	Rs.1,200/- per Month

4	Clinical / Industrial research laboratories generating BMW	BMW generation upto 200 Kgs/Month - Rs.2,500/- per Month. In case of BMW Generation more than 200 kgs/Month - The User charges shall be as per mutual agreement between the CBMWTF and the HCFs.
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After detailed discussion the following decisions were taken:

- The slab of 26 Beds & more shall be revised with 31 Beds & more, as the most of the Govt, Hospitals have 30 and less Beds.
- The User charges recommended shall be read as upper limit, instead of fixed prices, to have healthy competition among the CBMWTFs where two or more CBMWTFs are operating in a specified area.
- The CBMWTF shall not collect additional charges towards seasonal disease, like COVID or any other, where quantity of BMW generation is more. ^{or outbreaks}

The Member Secretary also explained the provisions of BMW rules & Hon'ble NGT orders for compliance by the HM&FW Department and elaborated the provisions for authorisation of all HCFs and for provision of necessary infrastructure for segregation, disinfection, separate BMW storage rooms, membership with CBMWTFs, nominating responsible person in every HCF and treatment of waste water to meet the standards prescribed in the rules, etc.

The Member Secretary also requested the HM&FW Department to release the pending dues to the CBMWTFs towards user charges at the earliest and also to release the regular payments on monthly or quarterly basis.

The Secretary HM&FW Department concluded the meeting with instructions to the DME, OSD and other HM&FW officials to clear the pending dues to the CBMWTFs immediately and to take necessary action for compliance of the BMW Rules & Hon'ble NGT Orders related to management of biomedical waste in the State.


30.3
Member Secretary
TSPCB


Secretary
HM&FW Department

* * *